

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).6812- 6813/ 2005

(From the judgement and order dated 22/02 / 2 005 in MC No. 2460 /2002 & OJC No. 13338 / 2001 of The H I G H C O U R T O F O R I S S A AT C U T T A C K)

O R I S S A P O W E R G E N E R A T I O N C O R P . L T D .

Petitioner(s)

V E R S U S

O R I S S A E L E C T R I C I T Y R E G . C O M M . & O R S .

Respondent(s)

(With appln(s) for permission to place addl. facts and grounds and permission to file rejoinder-affidavit and amendment of cause title and with prayer for interim relief and office report)

Date: 14/05 / 2 009 These Petitions were called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E R . V . R A V E E N D R A N

H O N ' B L E M R . J U S T I C E J . M . P A N C H A L

For Petitioner(s) Mr. L.K. Bhushan, Adv.

Ms. Swaty Singh, Adv.

Mrs. Shiraz Contractor Patodia, Adv.

For Respondent(s)

Mr. Raj Kumar Mehta, Adv.

Mr. Vinoo Bhagat , Adv

Mr. Radha Shyam Jena , Adv

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

(Madhu Bala)
Sr. P.A.

(M.S.Negi)
Court Master